FORM

A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MARANGONI MACHINERY INDIA PRIVATE LIMITED

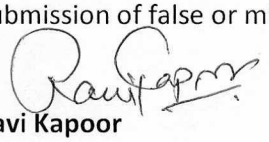
1.	Name of Corporate Person	MARANGONI MACHINERY INDIA PRIVATE LIMITED
2.	Date of Incorporation of Corporate Person	12.01.2021
3.	Authority under which corporate person is incorporated/ registered	ROC Pune Incorporated under the provision of Companies Act, 2013
4.	Corporate Identity Number/ Limited Liability Identity number of Corporate Person	U29200PN2021FTC197630
5.	Address of the registered office and principal office (if any) of corporate person	Level 9, Tower 2, World Trade Centre, Opp. EON Free Zone, Kharadi, Pune – 411 014
6.	Liquidation Commencement date of Corporate Person	20.11.2026
7.	Name, Address, Email Address, Telephone Number and the registration number of the Liquidator	Ravi Kapoor 402, Shaival Plaza, Near Gujarat College, Ellisbridge, Ahmedabad-380 006 E-mail; ravi@ravics.com Telephone No: 9825063147 IP Registration Number: IBBI/IPA-002/IP-N00121/2017-18/10290
8.	Last date for submission of claims	19.12.2026

Notice is hereby given that the Marangoni Machinery India Private Limited has commenced voluntaryliquidation on 20th November 2026.

The stakeholders of Marangoni Machinery India Private Limited are hereby called upon to submit a proof of their claims, on or before 19th December 2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Ravi Kapoor
Liquidator for
Marangoni Machinery India Private Limited (Under Voluntary Liquidation)
IP Registration Number:
IBBI/IPA-002/IP-N00121/2017-18/10290

Date: 20.11.2026
Place: Ahmedabad

Saraswat Bank

Saraswat CO-OP Bank Ltd.

"Zonal Office, 8/3, Karve Road, Pune 04.
Recovery Department, 433/B/2, 2nd floor, Madhav Apartment
Near Old Zilla Parishad Building, Pune 01.
Phone No : (020) 26062667, 26061955, 26061184, 26061185

POSSESSION NOTICE (For Immovable Property)
APPENDIX IV [Rule 8(1)]

Whereas, The undersigned being the authorized officer of **SARASWAT CO-OPERTIVE BANK LTD** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with rule 8 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice. The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken the **Symbolic Possession** of the property described herein below in exercise of powers conferred under section 13(4) of the said Act read with rule 8 of the said Rules on this dates mentioned in schedule. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of **SARASWAT CO-OPERATIVE BANK LTD.**

DESCRIPTION OF THE IMMOVABLE PROPERTY

Sr. No.	Name of the Borrower	Description of the Immovable Property	Demand Notice & Symbolic Possession Date	Total Dues
1.	**1. Mr. Rhutwik Rajneesh Kalawant. [Principal borrower / Mortgagor/Guarantor] 2. Mr. Rajneesh Sharadchandra Kalawant [Principal borrower / Mortgagor/ Guarantor] 3. Mrs. Kalyani Rajneesh Kalawant [Principal borrower / Mortgagor/Guarantor]**	All that piece and parcel of the **Residential Premises i.e. Apartment /Flat No. 301 On 3rd Floor** Admeasuring About 111.05 Sq. Mtrs. i.e. 1195 Sq. Fts. + Terrace 12.63 Sq. Mtrs. i.e. 136 Sq. Fts. + 1.82% Undivided Right, Title and Interest in the Land and Common Areas and Facilities in **The Building Known As "Radha Apartment Condominium" (As per Plan- Wing A & As per Occupancy Certificate- Building A)** constructed on the land bearing New Survey No. 13/3/A (Old Survey. No. 13/3/1) at **Village- Bavdhan, Taluka- Mulshi, District- Pune, within the limits of Pune Municipal Corporation and within Sub-Registrar Haveli, Pin Code - 411021.**	**01.09.2026 & 19.11.2026**	**Rs. 59,57,875.80 As on 01.09.2026 and incidental expenses, costs.**

Date : 22.11.2026
Place : Pune

Authorized Officer
Saraswat Co-op Bank Ltd.

TATA CAPITAL HOUSING FINANCE LIMITED

Regd.Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai - 400013.
Contact No. (022) 61827414, (022) 61827375 | CIN No. U67190MH2008PLC187552

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

(As per Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated as below calling upon the Borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice.
The borrower, having failed to repay the amount, notice is hereby given to the borrower, in particular and the public, in general, that the undersigned has taken Possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 of the said Rules.
The borrower, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **TATA Capital Housing Finance Limited**, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from date of demand notice.
The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Amount & Date of Demand Notice	Date of Possession
9948036 & TCHIN0639000 100203302	**MR. AJAY SUBHASH MOREY & MRS. VIMAL SUBHASH MOREY**	As on 04-09-2026 an amount of Rs. 8,08,004/- (Rupees Eight Lakh Eight Thousand And Four Only) & 04-09-2026	20.11.2026
Description of Secured Assets/Immovable Properties : Schedule – A : All that piece and parcel of the Residential Flat admeasuring 14.59 Sq. Mtrs. (equivalent to 157 Sq. Ft.) carpet area bearing No. 417 situated on the fourth floor in "A2" Building of the said complex to be known as "Xrbia Ambi" under construction on the land bearing Gat No. 36, 37, 39, 40, 339, situated at village Ambi, Tal. Maval, Dist. Pune.			
TCHHF0639000 100005476	**Mr. Santosh Datta Venzanekar & Mrs. Savita Santosh Venzanekar & M/s. Jkl India Solutions (Through Its Partner / Authorised Signatory - Mr. Santosh Datta Venzanekar),**	As on 08-09-2026 an amount of Rs. 1,52,57,157/- (Rupees One Crore Fifty Two Lakh Fifty Seven Thousand One Hundred Fifty Seven Only) & 08-09-2026	18.11.2026
Description of Secured Assets/Immovable Properties : Schedule – A : Office bearing No. 302 situated on the 3RD Floor in the Bhakti Commercial Building admeasuring about 1465 Sq. Ft. Carpet i.e. 136.15 Sq. Mtrs. Are (including toilet block) and open car parking for 1 car and two wheeler parking for 6 Nos two wheelers on the ground floor of the building constructed on the said land survey No. 206 Hissa No. 157, 1 & 158 (Old Survey No. 167), hereinabove (Old Grampanchayat Milkat No. 4832 New Grampanchayat Milkat No. 18856), Village Fursungi Taluka Haveli within the limits of Panchayat Samiti and Zilla Parishad Pune District Pune.			
TCHHL0279000 100240072 & TCHIN0279000 100244015	**MR. TUKARAM KUNDLIK JAYBHAYE & MR. KUNDLIK RANGANATH JAYBHAYE**	As on 04-09-2026 an amount of Rs. 43,77,229/- (Rupees Forty Three Lakh Seventy Seven Thousand Two Hundred And Twenty Nine Only) & 04-09-2026	18.11.2026
Description of Secured Assets/Immovable Properties : Schedule – A : All that piece and parcel of the property bearing Flat No. 507 admeasuring about 57.3 Sq. Mtrs. (Carpet), along with Terrace admeasuring about 11.3 Sq. Mtrs. (Carpet) plus / minus 3% on the Fifth Floor, in the Wing / Building No. "B" along with One Covered Car Parking space, in the proposed multistoried ownership scheme namely "Vasundhara", to be constructed in the property bearing Gat No. 58, situated at village Dudulgaon, Taluka Haveli, District Pune.			

Date : 22.11.2026
Place : PUNE

For Tata Capital Housing Finance Limited
Sd/- Authorised Officer

बैंक ऑफ महाराष्ट्र Bank of Maharashtra

एक परिवार एक बैंक

Zonal office:
"Yashomangal" 1183-A, F.C. Road, Shivajinagar, Pune 5
Tel. : 020-2557 3347
Email : legal_pcr@bankofmaharashtra.bank.in

POSSESSION NOTICE (Appendix IV under the Act-Rule-8(1))

Whereas the undersigned being the Authorized Officer of the **Bank of Maharashtra**, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued **Demand Notices** on the dates as mentioned below calling upon the following Borrower/s and Guarantor/s to repay the amounts mentioned in the notices within 60 days from the date of receipt of the said Notice.
The Borrower/s and Guarantor/s having failed to repay the amount, Notice is hereby given to the Borrowers and the Public in general that the undersigned has **taken Physical Possession** of the properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with rule 8 of the Security Interest Enforcement Rules 2002 on the dates mentioned below.
The Borrower/s and Guarantor/s in particular and the Public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the **Bank of Maharashtra**, **Baner Branch** for the amounts mentioned below.
The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
This notice is also being published in vernacular. The English version shall be final if any question of interpretation arises.

Sr. No.	Name of Borrowers / Guarantor	Outstanding Amount in Rs.	Date of Demand Notice / Date of Possession
1	**Borrower :** 1) Mr. Rakesh Nathrao Phad (Prop. M/s Shri SaiKrupa Enterprises) and **Guarantors :** 2) Mrs. Sarika Rakesh Phad, 3) Lata Kishor Phad and Kishor Nathrao Phad	Rs. 4,13,42,323/- (Rupees Four Crores Thirteen Lakhs Forty Two Thousand Three Hundred Twenty Three Only) plus interest w.e.f. 23.09.2026, apart from cost and expenses incurred till date of payment of the entire dues, minus recovery if any	**23/09/2025** / **18/11/2026**
	The details of the immovable property mortgaged to the bank and taken possession by the bank are as follows : **1.** All that pieces and parcel of Land situated and lying at Shri SaiKrupa Enterprises, Gat No 111 (old Gat No 1231), S K Garden Society, Near Rose Castle, Village Borhadewadi, Taluka Haveli Pune 412105 along with building /structure constructed thereon. **On or towards North:** Property of Kumar **On or towards East:** Property of Hema Ratnakar Chandrashekhar, Plot No 53 **On or towards West:** Property of Bansi Bhivaji Shinde Plot No 52/1 **On or towards South:** 25 Foot Road **2.** Flat No. 208, 2nd Floor Wing A, Scheme Known as "Imperial Heights" situated at Plot No 2, Survey No 132, Hisa No. 8 CTS No. 2455, nearby Dr D Y Patil College of Pharmacy, Akurdi Shri Sai Society Gurudwara Colony Village Chinchwad, Taluka Haveli and District Pune- 411044. **On or towards North:** Flat No 207 **On or towards East:** Open to Sky **On or towards West:** Space Stress **On or towards South:** Duct		
2	**Borrower :** 1) Mr. Rakesh Nathrao Phad and 2) Mrs. Sarika Rakesh Phad	Rs. 49,25,553/- (Rupees Forty Nine Lakhs Twenty Five Thousand Five Hundred Fifty Three Only) plus interest w.e.f. 23.09.2026, apart from cost and expenses incurred till date of payment of the entire dues, minus recovery if any	**23/09/2025** / **18/11/2026**
	The details of the immovable property mortgaged to the bank and taken possession by the bank are as follows : All that pieces and parcel of the property consisting of Flat No. 208, 2nd Floor Wing A, Scheme Known as "Imperial Heigjhts" situated at Plot No 2, Survey No 132, Hisa No. 8 CTS No. 2455, nearby Dr D Y Patil College of Pharmacy, Akurdi Shri Sai Society Gurudwara Colony Village Chinchwad, Taluka Haveli and District Pune- 411044 **On or towards North:** Flat No 207 **On or towards East:** Open to Sky **On or towards West:** Space Stress **On or towards South:** Duct **CERSAI Asset ID 200071898215** (Additional charge on this property for MSME Loan taken by M/s Shri Saikrupa Enterprises Prop : Mr. Rakesh Nathrao Phad and Guarantor Mrs. Sarika Rakesh Phad)		

Date : 18/11/2026
Place : Pune

Chief Manager & Authorised Officer
Bank of Maharashtra

AXIS BANK LTD.

Branch Office :- Sterling Plaza, Ground Floor, Opp. Sai Service Petrol Pump, J.M. Road, Pune-411004.
Registered Office:- "Trishul", 3rd Floor, Opp Samartheshwar Temple, Near Law Garden Ellisbridge, Ahmedabad - 380006.

Possession Notice
Rule 8(1) For Immovable Properties

Whereas the undersigned being the Authorized Officer of **Axis Bank Ltd.**, under Securitization & Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 & in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, has issued **Demand Notice** as mentioned below, under Section 13(2) of the said Act, calling upon the concerned Borrowers/Co-Borrowers as per details given below, to repay the amounts mentioned in the respective Notices within 60 days from the date of the respective notice.
The Borrowers/Guarantors and Others having failed to repay the respective due amounts, notices are hereby given to the Concerned Borrowers/Guarantors and Others in particular and the public in general that the undersigned has **taken Symbolic Possession** of the properties described herein below in exercise of powers conferred on him under Section 13(4) Read with the Rule 6 &8 of the said Act on the date mentioned below.
The Borrowers/Co-Borrowers/Guarantors and Others in particular and the public in general are hereby cautioned not to deal with the concerned properties and any dealing with the said properties will be subject to the charge of **Axis Bank Ltd**., for amounts mentioned below. The borrower's attention is invited to provisions of sub–section (8) of section 13 of the Act, in respect of time available to redeem the secured assets. This notice is also being published in vernacular. The English version shall be final if any question of interpretation arises

Sr. No.	Name & Address of Borrowers / Co-Borrowers / Mortgagors / Guarantors	Outstanding Amount in Rs.	Date of Demand Notice / Date of Possession
1	**1) Vaibhavi Sachin Shingan (Borrower/ Mortgagor) 2) Sachin Shivshankar Shingan (Co-Borrower) Both at :** 3rd floor, Adarsh Colony, Vijay Bachal, Kekam Banglow, S.No. 33/2, House No.3, Tingrenagar, Vishrantwadi, Pune 411015. **Also at :** Neela Nagar, Balives Road, Behind Bank of India, Budhwar Peth, Solapur South, Solapur 413002. **Also at :** Flat No. B-408, Etasha Scheme, S.No. 45/2A, Udyog Nagar, Hadpsar, Pune 411028.	**Rs. 19,04,778.00/- (Rupees Nineteen Lakh Four Thousand Seven Hundred Seventy Eight Only)** as on 24/07/2026 & together with further contractual rate of interest from 25/07/2026 thereon till the date of payment, the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred until the date of payment	**24/07/2026** / **18/11/2026**
	Description of The Immovable Property : All that piece and parcel of the immovable Property being Flat No. B-408, Admeasuring 39.89 Sq. Mtrs. carpet area, equivalent to 49.386 Sq. Mtrs. built-up area, together with an attached terrace admeasuring 3.74 Sq. Mtrs., aggregating to a total saleable area of 52.21 Sq. Mtrs. (approximately 562 Sq. Ft.), situated in the project/scheme known as "ETASHA SCHEME", constructed on land bearing Survey No. 45/2A, Lying and being at, Hadapsar, Taluka Haveli, Dist. Pune.		
2	**1) Santosh Shahaji Dorle (Borrower/ Mortgagor) 2) Shital Santosh Dorle (Co-Borrower) Both at :** S.No. 200/4, H.No. 3688, Shivtej Nagar, Nr. Dhere Company, Hadpsar, Phursungi, Pune. 412308	**Rs. 18,04,323.00/- (Rupees Eighteen Lakh Four Thousand Three Hundred Twenty Three Only)** as on 08/07/2026 & together with further contractual rate of interest from 09/07/2026 thereon till the date of payment, the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred until the date of payment	**08/07/2026** / **18/11/2026**
	Description of The Immovable Property : All the piece and parcel of Flat No. A -108, in the project/scheme known as Silver Park, constructed on the land bearing Survey No. 322/1 & 322/2 situated at village Urulidevachi, Tal. Haveli, Pune and **bounded as per Building plan.**		
3	**1) Priyanka Chandrakant Khangte (Borrower/ Mortgagor) 2) Yashraj Bharat Tarkar (Co-Borrower) Both at :** Flat No. 404, 4th Floor, Builing 'BHAKTI PRIDE' Survey No. 40, Village - Undri, Tal - Haveli, Dist - Pune - 411060. **Also at:** 38/39, Tarkar Compound, Behind Pravin Mhasale, Hadapsar, Dist - Pune - 411013. **Also at: Priyanka Chandrakant Khangte,** Plot No. 2, Philips Society, Shivarkar Road, Wanawadi, Dist - Pune - 411040.	**Rs. 19,54,134/- (Rupees Nineteen Lakh Fifty Four Thousand One Hundred Thirty Four Only)** as on 12/05/2026 & together with further contractual rate of interest from 13/05/2026 thereon till the date of payment, the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred until the date of payment	**21/05/2026** / **18/11/2026**
	Description of The Immovable Property : All that piece and parcel of Flat No. 404, 4th Floor, admeasuring carpet area 39.53 Sq. Mtrs., Terrace area 5.25 Sq. Mtrs. of the Building known as "BHAKTI PRIDE", and Constructed on Survey No. 40 Hissa No. 1/3, Private Plot No. 24, Survey No. 40 Hissa No. 1/4, Private Plot No. 22, Situated at Village - Undri, Tal - Haveli, Dist - Pune, and owned by Priyanka Chandrakant Khangte and Yashraj Bharat Tarkar and **bounded as per Building plan.**		
4	**1) Kanchan Yogesh Barahatte (Borrower/ Mortgagor)** C/o. Yogesh Barahatte, A/p. Paud, Tal. Mulashi, Digambar Ali, Puad, Dist. Pune 412108. **Also at:** Flat No. 403, Swarn Residency, Gat No. 457, Plot No. 93, Nr. Valkan Technology Pvt. Ltd., Lawasa Road, Kasar Amboli, Pune 412115. **2) Vidya Sameer Bharam (Co-Borrower)** W/o. Sameer Bharam, At. Asade, Po. Bhasad, Tal. Mulashi, Dist. Pune 412108.	**Rs. 16,96,113.00/- (Rupees Sixteen Lakh Ninety Six Thousand One Hundred Thirteen Only)** amount as on 22/07/2026 & together with further contractual rate of interest from 23/07/2026 thereon till the date of payment, the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred until the date of payment	**22/07/2026** / **18/11/2026**
	Description of The Immovable Property : All that piece and parcel of the immovable property bearing Flat No. 403, admeasuring 30.57 Sq. Mtrs. carpet area, together with attached terrace admeasuring 3.62 Sq. Mtrs. and balcony admeasuring 5.48 Sq. Mtrs., having a total saleable area of 53.43 Sq. Mtrs., in the project known as "SWARN RESIDENCY", constructed on land bearing Gat Nos. 457, 463, 464, 466, 469, 550, 551, 552, 558, 559, 561, 563, 564, 565, 566, 567, 568, 570, 571, 572 and 573, forming part of the approved layout known as "Aashiana Phase–III", and more particularly situated on Gat No. 457, Plot No. 93, at Kasar Amboli, Taluka Mulshi, District Pune.		
5	**1) Sangita Dinesh Prasad (Borrower/ Mortgagor) 2) Dineshkumar Prasad (Co-Borrower) Both at :** Flat No. 403, 4th Floor, Building No. 'C', Pragati Ambition, Moshi, Tal - Haveli, Dist - Pune - 412105. **Also at:** Gat No. 846, Shree Prathmesh Park, Flat No. 308, 3rd Floor, 'A' Wing, Near Temple, Chikhali, Dist - Pune - 411062.	**Rs. 36,84,144/- (Rupees Thirty Six Lakh Eighty Four Thousand One Hundred Forty Four Only)** as on 13/05/2026 & together with further contractual rate of interest from 14/05/2026 thereon till the date of payment, the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred until the date of payment	**21/05/2026** / **18/11/2026**
	Description of The Immovable Property : All that piece and parcel of Flat No.403, on 4th Floor, admeasuring carpet area 55.27 Sq. Mtrs., + Enclosed Balcony area 2.95 Sq. Mtrs., + Open Balcony area 7.57 Sq. Mtrs., Open Covered Car Parking, in the Wing 'C', of the Project known as "PRAGATI AMBITION", and constructed on Gat No. 337, 338, Situated at Village - Moshi, Tal - Haveli Dist - Pune, and within the local limit of Pimpri Chinchwad Municipal Corporation and owned by Sangita Dinesh Prasad and Dineshkumar Prasad and **bounded as per Building plan.**		
6	**1) Vishal Shivaji Shinde (Borrower/ Mortgagor) 2) Priyanka Vishal Shinde (Co-Borrower) Both at :** Flat No. D - 601, 6th Floor, Wing - 'D', Pradnyesh Residency, Chakan, Tal - Khed, Dist - Pune - 410501. **Also at:** Flat No. E 807, Pradnyesh Residency, Gat No. 482, Dist - Pune - 410501. **Also at:** 25 hata, Near Water Tank, At/Po- Vidani Phaltan, Dist - Satara - 415523.	**Rs. 19,89,576/- (Rupees Nineteen Lakh Eighty Nine Thousand Five Hundred Seventy Six Only)** amount as on 30/06/2026 & together with further contractual rate of interest from 01/07/2026 thereon till the date of payment, the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred until the date of payment	**03/07/2026** / **18/11/2026**
	Description of The Immovable Property : All the piece and parcel of Flat No. D-601, on 6th Floor, having admeasuring Carpet area 420.11 Sq. Ft. i.e. 39.03 Sq.Mtr., Terrace area 39.61 Sq. Ft. i.e. 3.68 Sq. Mtr., Total Carpet area 459.77 Sq. Ft. i.e. 42.71 Sq. Mtrs., in the Wing ;D;, of the Project known as "PRADNYESH RESIDENCY", and constructed on New Gat No. 482, Old Gat No. 4276, Gat No. 482/1, 482/2, 482/3, 482/4, situated at Village - Chakan, Tal - Khed, District - Pune and (property owned by Vishal Shivaji Shinde and Priyanka Vishal Shinde) and **Bounded as per Building plan.**		
7	**1) Umesh Dadarao Siddhganesh (Borrower/ Mortgagor)** S.No. 48/2, Nr. Sacchai Mata Mandir, H.No. 2062, Jain Mandir Road, Jai Ganesh Colony, Beside Patangrao Kadam Bunglow, Ambegaon Kh., Pune 411046. **2) Meena Shailendra Manne (Co-Borrower)** Alandi Dehu Road, Flat No. B-408, Tulip Swapnlok Soc., Moshi, Pune 412105. **Both at:** Flat No. B4-102, Hariganga Co-op. Housing Soc. Ltd., S.No. 129, Nr. RTO office, Off Alandi Road, Yerwada, Pune 411006.	**Rs. 59,69,348.00/- (Rupees Fifty Nine Lakh Sixty Nine Thousand Three Hundred Forty Eight Only)** amount as on 22/07/2026 & together with further contractual rate of interest from 23/07/2026 thereon till the date of payment, the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred until the date of payment	**20/07/2026** / **18/11/2026**
	Description of The Immovable Property : All that piece and parcel of the immovable property being Flat No. B4-102, admeasuring 89.21 Sq. Mtrs., situated in the project known as "Haringanga Co-operative Housing Society Ltd.", constructed on land bearing Survey No. 129, Hissa No. 1/2, corresponding to CTS No. 2513, situated at Village Yerwada, Taluka Haveli, District Pune.		
8	**1) Amol Sunil Chokhale (Borrower/ Mortgagor) 2) Meenakshi Dinkar Chokhale (Co-Borrower) Both at:** Flat No. B-101, Gold Cost. S.No. 280, Sathe Vasti, Lohgaon, Pune 411047. **Also at:** S No. 6/1, Alandi Road, Nr. Bekary, Malwadi, Kalas, Pune City, Dighi Camp, Pune 411015.	**Rs. 43,16,063.00/- (Rupees Forty Three Lakh Sixteen Thousand Sixty Three Only)** amount as on 21/07/2026 & together with further contractual rate of interest from 22/07/2026 thereon till the date of payment, the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred until the date of payment	**21/07/2026** / **18/11/2026**
	Description of The Immovable Property : All that piece and parcel of Flat No. B-101, Gold Cost, Survey No. 280 Hissa No. 2A/1/2B/1/4/2 Plot No. 11 & 12 & Survey No. 280 Hissa No. 2A/1/2B/1/4/4, Lohegaon, Pune.		
9	**1) Ganesh Deepak Landge (Borrower/ Mortgagor) 2) Sonam Ganesh Landge (Co-Borrower) Both at:** S.No. 679, Purvabhimukh Niwas, Landewadi, Nr. Vishwavilas Hotel, Bhosari, Pune. 411039. **Also at:** Flat No. B-201, Nisarg, Gat No. 1329, Dhadge Mala, In front of Gokul Complex, Chakan, Tal. Khed, Dist. Pune	**Rs. 03,59,816/- (Rupees Three Lakh Fifty Nine Thousand FEight Hundred Sixteen Only)** as on 23/07/2026 & together with further contractual rate of interest from 24/07/2026 thereon till the date of payment, the aforesaid amount and incidental expenses, costs, charges etc. incurred / to be incurred until the date of payment	**23/07/2026** / **18/11/2026**
	Description of The Immovable Property : All that piece and parcel of the immovable property being Flat No. B-201, project 437 Sq. Ft. (Carpet Area, including terrace area), situated in the known as "NISARG", constructed on land bearing Gat No. 1329, located at Dhadge Mala, in front of Gokul Complex, Chakan, Taluka Khed, District Pune.		

Date : 18/11/2026
Place : Pune

Authorized Officer,
Axis Bank Ltd.

RBL BANK LTD.

apne ka bank

REGISTERED OFFICE: 1st Lane, Shahupuri, Kolhapur-416001
National Operating Centre : 9th Floor, Techniplex-I, Off Veer Savarkar Flyover, Goregaon (West) Mumbai - 400062

GOLD AUCTION CUM INVITATION NOTICE

The below mentioned borrower has been served with margin call notice to pay Margin amount towards the loan facility against gold ornaments ("Facility") availed by them from RBL Bank Limited. Since the borrower has failed to repay Margin amount under the Facility, we are constrained to conduct an auction of the pledged gold ornaments on **27-11-2026.**
In the event any surplus amount is realised from this auction, the same will be refunded to the concerned borrower and if there is a deficit post the auction, the balance amount shall be recovered from the borrower through appropriate legal proceedings. RBL Bank has the authority to remove following account from the auction without prior intimation. Further, RBL Bank reserves the right to change the Auction Date without any prior notice.

Sr. No.	Account Number	Branch Name	Borrower's Name	Details of Gold Ornament (in gms)	
1.	809008728981	Sangli Main	VIVEK JAYASINGRAO PAWAR	TOTAL_GROSS_WT	183.25
				TOTAL_IMPURITY	3.10
				TOTAL_STONE_WT	4.00
				TOTAL_NET_WT	176.15
2.	809012204291	Baramati	YASH SACHIN GONDE	TOTAL_GROSS_WT	142.90
				TOTAL_IMPURITY	2.60
				TOTAL_STONE_WT	0.00
				TOTAL_NET_WT	140.30

The online auction will be held on https://egold.auctiontiger.net or https://rblegold.auctiontiger.net on 27-11-2026 from 02:00 PM to 05:00 PM IST.
Intending bidders should contact M/s. e-Procurement Technologies Ltd. (AuctionTiger) at 6351896640 / 7984129853.
For detailed Terms and Conditions, please visit the auction portal

Place : Pune
Date : 22-11-2026

Authorized Officer
RBL Bank Ltd.

PUBLIC NOTICE

All the people are hereby informed by this Public Notice that **MR. VINOD KUMAR GUPTA,** R/at : Shikhar, B-4, Varsha Park, Near Bhairavee Hotel, Baner Road, Pune- 411045, who is the owner of the Office, which is more particularly described in the "Schedule of the Property" written hereunder, has agreed to transfer the said Office, to my client/s and he has assured my client/s that the said Office is free from all encumbrances of whatsoever nature and that he has a clean, clear and marketable title in the said Office.
If any person has any right, title or interest in the said Office by way of Lease, Gift, Charge, Lien, Sale, Exchange, Loan, Mortgage or in any other way, he/she should inform me **within 15 days,** in writing from the date of publishing this Public Notice, along with the related original documents, showing his/her right, title or interest in the said Office.
Otherwise my client/s shall complete the transaction, presuming that the said Office is free from all encumbrances and no body has any right, title or interest in the said Office and all such prior claims, if any, have been waived by the respective persons, and my client/s shall not be responsible in any way, if any objection is raised afterwards.

SCHEDULE OF THE SAID PROPERTY

All that piece and parcel of Office No. 401, situated on the Forth Floor, in **"Indira Chambers Co-Operative Housing Society Limited",** situated at **City Survey No. 1549/B,** Sadashiv Peth, Pune, situated within the Registration Sub District Taluka Haveli, District Pune and also within the limits of Pune Municipal Corporation, along with proportionate undivided share in the common areas, amenities and facilities appurtenant thereto.

Pune, Date : 21/11/2026

H. L. HEMRAJANI
B.Com, LL.B. (Advocate)
Kalpataru Plaza, B-212, 2nd Floor,
224 Bhawani Peth, Pune - 411 042. Ph. No. 26387101

FORM A - PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF
MARANGONI MACHINERY INDIA PRIVATE LIMITED

1	Name of Corporate Person	MARANGONI MACHINERY INDIA PRIVATE LIMITED
2	Date of incorporation of corporate person	12.01.2021
3	Authority under which corporate person is incorporated / registered	ROC Pune, Incorporated under the provision of Companies Act, 2013
4	Corporate Identity No. / Limited Liability Identification No. of corporate person	U29200PN2021FTC197630
5	Address of the registered office and principal office (if any) of corporate person	Level 9, Tower 2, World Trade Centre, Opp. EON Free Zone, Kharadi, Pune - 411 014
6	Liquidation commencement date in respect of corporate person	20.11.2026
7	Name, Address, Email Address, Telephone Number and the registration number of the Liquidator	Ravi Kapoor 402, Shaival Plaza, Near Gujarat College, Ellisbridge, Ahmedabad - 380 006 E-mail : ravi@ravics.com Telephone No : 9825063147 IP Registration Number : IBBI/IPA-002/IP-N00121/2017-18/10290
8	Last date for submission of claims	19.12.2026

Notice is hereby given that the Marangoni Machinery India Private Limited has commenced voluntary liquidation on 20th November 2026.
The stakeholders of Marangoni Machinery India Private Limited are hereby called upon to submit a proof of their claims, on or before 19th December 2026, to the liquidator at the address mentioned against item 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Date : 21-11-2026
Place : Ahmedabad

Ravi Kapoor, Liquidator for Marangoni Machinery India Private Limited (Under Voluntary Liquidation)
IP Registration Number :
IBBI/IPA-002/IP-N00121/2017-18/10290

TJSB SAHAKARI BANK LTD.

MULTI-STATE SCHEDULED BANK

Registered Office: - TJSB House, Plot No. B5, Road No. 2, Wagle Industrial Estate, Thane (West) - 400 604. **Ph.** 022-6936 8500
HO Recovery Office: - Madhukar Bhavan, Recovery Department, 3rd Floor, Wagle Estate Road No.16, Thane (West) - 400604. **Tel.:** 022-6997 8599 / 752 / 700 / 701

REFER RULE 8(2) OF SECURITY INTEREST (ENFORCEMENT) RULES, 2002
POSSESSION NOTICE
Under Rule 8 (1)

Whereas, the undersigned being the authorized officer of TJSB Sahakari Bank Ltd under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13 (12) read with 1[rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice dated 19.12.2018** calling upon the **Mr. Hanmant Jalindar Shedge (Borrower/Mortgagor), Mrs. Suhasini Hanmant Shedge (Borrower/Mortgagor), Mr. Mahendra Sukhdeo Pandit (Guarantor), Mr. Ashok Anna Wadkar (Guarantor), Mr. Mahesh Maruti Babar (Guarantor)** to repay an amount of **Rs.17,11,219.00 (Rupees Seventeen Lakhs Elevan Thousand Two Hundred Nineteen Only) due as on 17.12.2018 with further interest as applicable** within 60 days from the date of receipt of the said notice.
The Borrower(s)/Mortgagor(s)/Guarantor(s) having failed to repay the amount and hence notice is hereby given to the Borrower(s)/Mortgagor(s)/Guarantor(s) and the public in general that the undersigned has **taken Physical Possession** of the property described herein below in exercise of powers conferred on him under section 13 (4) and Section 14 of the said Act read with rule 8 of the Security Interest Enforcement Rules,2002 **on 20.11.2026.**
The Borrower(s)/Mortgagor(s)/Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TJSB Sahakari Bank Ltd., for an amount of **Rs.24,65,513.16 (Rupees Twenty Four Lakhs Sixty Five Thousand Five Hundred Thirteen and Paise Sixteen Only) as on 31.10.2026 along with further interest thereon from 01.10.2026 and recovery expenses at actual.**
[The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.]

DESCRIPTION OF THE IMMOVABLE PROPERTY

SCHEDULE-A
(DESCRIPTION OF PROPERTY)

All that piece & parcel of the residential Flat in a building named as "Balaji Heights". The residential Flat is admeasuring super built-up area 90.46 sq. mtrs. (i.e. 973.38 Sq. ft.) and built up area 66.72 sq.mtr. It is numbered as flat No. S-01 and is located on the second floor of the said building. The said whole building is standing on City Survey No. 425 B, total area 404.4 sq. mtrs. situated at Vita and within the territorial limit of Vita Municipal Council, Vita in revenue village Vita, Taluka- Khanapur, Dist.- Sangli.

Date : 22/11/2026
Place : Thane

Seal

Chief Manager & Authorized Officer,
Under SARFAESI Act, 2002,
For & on behalf of TJSB Sahakari Bank Ltd.

विद्यार्थ्यांनी आपल्या ज्ञानाचा आणि कौशल्याचा उपयोग राष्ट्र उभारणीसाठी करावा : उपराष्ट्रपती



पुणे : शिक्षण हे केवळ पदवी मिळविण्याचे किंवा रोजगाराचे साधन नसून व्यक्तीचे चारित्र्य घडविणारे, नैतिक मुल्यांची जपणूक करणारे आणि समाजाप्रती जबाबदारीची जाणीव निर्माण करणारे प्रभावी माध्यम आहे. विद्यार्थ्यांनी आपल्या ज्ञानाचा आणि कौशल्याचा उपयोग केवळ वैयक्तिक प्रगतीसाठी न करता समाजाच्या कल्याणासाठी आणि राष्ट्र उभारणीसाठी करावा, असे आवाहन उपराष्ट्रपती सी. पी. राधाकृष्णन यांनी केले.

सिम्बायोसिस आंतरराष्ट्रीय अभिमत विद्यापीठाच्या २३ व्या दीक्षांत समारंभात ते बोलत होते. यावेळी राज्यपाल जिष्णू देव वर्मा, उच्च व तंत्रशिक्षण मंत्री चंद्रकांतदादा पाटील, सिम्बायोसिसचे संस्थापक व अध्यक्ष डॉ. एस. बी. मुझुमदार, सिम्बायोसिस आंतरराष्ट्रीय अभिमत विद्यापीठाच्या कुलपती डॉ. विद्या येरवडेकर, कुलगुरू डॉ. रामकृष्णन रमण, वैद्यकीय व आरोग्य विद्याशाखेचे अधिष्ठाता डॉ. राजीव येरवडेकर आदी उपस्थित होते.

उपराष्ट्रपती म्हणाले, व्यावसायिक यश महत्त्वाचे असले तरी चारित्र्य, प्रामाणिकपणा आणि नैतिक मूल्ये यांना तितकेच महत्त्व आहे. आयुष्यात कितीही मोठे यश मिळविले तरी आपल्या मूल्यांशी तडजोड करू नये. विद्यार्थ्यांनी आयुष्यभर शिकण्याची वृत्ती जोपासावी, आव्हानांना धैर्याने सामोरे जावे आणि प्रत्येक क्षेत्रात सर्वोत्तम योगदान देण्याचा प्रयत्न करावा.

समाजातील गरजू व्यक्तींना मदत करणे, इतरांच्या प्रगतीत हातभार लावणे आणि आपल्या ज्ञानाचा उपयोग समाजहितासाठी करणे यातच खरा आनंद आणि यश सामावलेले आहे. विद्यार्थ्यांनी जगात कुठेही गेले तरी भारतीय संस्कृती, परंपरा आणि मूल्यांचा अभिमान बाळगावा. आपल्या वर्तनातून आणि कार्यातून भारताची प्रतिमा उंचावावी, असे आवाहनही त्यांनी केले.

२०४७ पर्यंत विकसित भारताच्या उभारणीत तरुणांची भूमिका महत्त्वाची स्वातंत्र्याच्या शताब्दी वर्षापर्यंत विकसित भारताचे स्वप्न साकार करण्यासाठी तरुणांची भूमिका निर्णायक ठरणार आहे. विज्ञान, तंत्रज्ञान, संशोधन आणि कौशल्य विकासाच्या माध्यमातून राष्ट्रीय तसेच जागतिक गरजा ओळखून विद्यार्थ्यांनी योगदान द्यावे. भारताकडे जगातील सर्वांत मोठी युवा लोकसंख्या असून, या लोकसंख्येचे ज्ञान आणि कौशल्य हे देशाचे मोठे सामर्थ्य आहे, असे ते म्हणाले. उच्च शिक्षणाच्या विस्तारातून देशातील शैक्षणिक संधी वाढत असल्याचे त्यांनी सांगितले.

डिजिटल पब्लिक इन्फ्रास्ट्रक्चरच्या माध्यमातून भारत विविध देशांना सहकार्य करीत असून, ज्ञान आणि कौशल्याची देवाणघेवाण जागतिक कल्याणासाठी महत्त्वाची असल्याचे उपराष्ट्रपती म्हणाले.

सिम्बायोसिस ही केवळ शैक्षणिक संस्था नसून जागतिक समज, शैक्षणिक उत्कृष्टता आणि सर्वसमावेशक शिक्षण यांचा संगम घडविणारा महत्त्वपूर्ण उपक्रम आहे. विविध देशांतील विद्यार्थी एकाच परिसरात शिक्षण घेत असून, त्यातून आंतरराष्ट्रीय सहकार्य, सांस्कृतिक देवाणघेवाण आणि परस्पर आदराची भावना विकसित होत आहे. 'वसुधैव कुटुंबकम्' अर्थात संपूर्ण जग एक कुटुंब आहे, हा भारताचा प्राचीन विचार आजच्या जागतिक परिस्थितीतही तितकाच महत्त्वाचा असल्याचे उपराष्ट्रपती म्हणाले.

सिम्बायोसिसच्या संस्थेत शिक्षण घेणाऱ्या ३२ हजार विद्यार्थ्यांपैकी १९ हजारांहून अधिक महिला असल्याचा उल्लेख करतांना शिक्षण क्षेत्रात महिलांचा वाढता सहभाग ही अभिमानास्पद बाब असल्याचे त्यांनी सांगितले.

कृत्रिम बुद्धिमत्ता, डिजिटल परिवर्तन, जैवतंत्रज्ञान आणि आधुनिक विज्ञानामुळे जगात वेगाने बदल घडत आहेत. या बदलांचा स्वीकार करताना तंत्रज्ञानासोबत मानवी मूल्ये, नैतिकता, करुणा आणि सामाजिक जबाबदारी जपणे आवश्यक आहे. भविष्यात केवळ तांत्रिक ज्ञान असणाऱ्यांचे नव्हे, तर ज्ञानासोबत विवेक, नवकल्पनांसोबत करुणा आणि महत्त्वाकांक्षेसोबत प्रामाणिकपणा जपणाऱ्यांचे जग असेल, असे प्रतिपादन राज्यपाल जिष्णू देव वर्मा यांनी केले.

राज्यपाल म्हणाले, भारत २०४७ पर्यंत विकसित राष्ट्र बनण्याच्या दिशेने वाटचाल करीत आहे. हे ध्येय साध्य करण्यासाठी विद्यापीठांनी उत्कृष्टता, नवोपक्रम, संशोधन आणि उद्योजकतेची केंद्रे बनले पाहिजे. विद्यार्थ्यांना केवळ रोजगारासाठी तयार न करता ज्ञाननिर्मिती करणारे, समस्यांवर उपाय शोधणारे आणि जबाबदार नेतृत्व करणारे नागरिक घडविण्याची जबाबदारी शैक्षणिक संस्थांनी पार पाडावी. यासाठी राष्ट्रीय शैक्षणिक धोरण २०२० मध्ये बहुविद्याशाखीय शिक्षण, कौशल्य विकास, चिकित्सक विचार, संशोधन आणि आंतरराष्ट्रीय सहकार्याला महत्त्व देण्यात आले आहे.

सिम्बायोसिस युनिव्हर्सिटी हॉस्पिटल अँड रिसर्च सेंटरच्या माध्यमातून मोफत आरोग्यसेवा, परिसरातील ३५ गावांमध्ये आरोग्य व इतर आवश्यक सुविधा उपलब्ध करून देण्याचे कार्य कौतुकास्पद आहे. तसेच डॉ. बाबासाहेब आंबेडकर संग्रहालय व स्मारक, डॉ. आंबेडकर अध्यासन आणि आफ्रो-एशियन सांस्कृतिक संग्रहालयाच्या माध्यमातून भारतीय बौद्धिक व सांस्कृतिक वारसा जतन करण्याचे विद्यापीठाचे योगदान महत्त्वपूर्ण असल्याचे त्यांनी सांगितले.

थोडक्यात

विजयस्तंभ अभिवादन पार्श्वभूमीवर सोमवारी बैठक

पुणे : आगामी दिनांक १ जानेवारी २०२७ रोजी साजरा होणाऱ्या विजयस्तंभ अभिवादन कार्यक्रमाच्या नियोजनाच्या अनुषंगाने विविध सामाजिक संघटनांच्या प्रतिनिधींची बैठक उपविभागीय अधिकारी तथा उपविभागीय दंडाधिकारी हवेली, पुणे यांच्या कार्यालयात आयोजित करण्यात आली आहे.

या बैठकीस संघटनांच्या प्रतिनिधींनी सोमवार, दिनांक २३ नोव्हेंबर २०२६ रोजी दुपारी ३.३० वाजता डॉ. बाबासाहेब आंबेडकर, सामाजिक न्याय भवन, सर्व्हे नंबर १०४/१०५, विश्रांतवाडी पोलीस स्टेशन समोर आळंदी रोड, येरवडा पुणे येथे सर्व सामाजिक व राजकीय संघटनांच्या प्रतिनिधींनी बैठकीस उपस्थित राहून आपापल्या सूचना मांडाव्यात, असे आवाहन उपविभागीय अधिकारी तथा उपविभागीय दंडाधिकारी डॉ.यशवंत माने यांनी केले आहे.

महिलेवर अत्याचार करत चित्रीकरण

शिक्रापूर : शिरूर शहरात महिलेवर वारंवार अत्याचार करुन त्याबाबतचे मोबाईल मध्ये व्हिडिओ चित्रीकरण करत सदर चित्रीकरण महिलेच्या काही नातेवाईकांना पाठवल्याची घटना घडली असल्याने शिरूर पोलीस स्टेशन येथे गणेश दिलीप गायकवाड याचे विरुद्ध गुन्हा दाखल करण्यात आला आहे.

शिरुर शहरातील महिलेची ओळख गणेश गायकवाड याच्या सोबत झाल्यानंतर गणेश याने महिलेशी जवळीक वाढवून महिलेच्या घरी येत महिलेवर अत्याचार केला, दरम्यान गणेश याने गुपचूप त्याच्या मोबाईलमध्ये सदर कृत्याचे चित्रीकरण करुन ठेवले होते, त्यांनतर सदर चित्रीकरण प्रसारित करण्याची धमकी देऊन गणेश याने वारंवार महिलेवर अत्याचार केले, मात्र त्यांनतर गणेश याने सदर व्हिडिओ चित्रीकरण महिलेच्या काही नातेवाईकांना पाठवले आणि सर्व फोटो व व्हिडिओ सोशल मिडीयावर व्हायरल करण्याची धमकी दिली, याबाबत पिडीत महिलेने शिरूर पोलीस स्टेशन येथे फिर्याद दिल्याने पोलिसांनी गणेश दिलीप गायकवाड रा. मारुती आळी शिरूर ता. शिरूर जि. पुणे याच्या विरुद्ध अत्याचार सह माहिती तंत्रज्ञान कायदा कलमानुसार गुन्हा दाखल केला असून पुढील तपास पोलीस निरीक्षक विनोद पाटील हे करत आहे.

पुणेकरांना हुडहुडी! शहराचा पारा ११.३ अंशांवर; पुढील दोन दिवस गारठा कायम

पुणे : पुण्यात गेल्या आठवडाभरापासून थंडीचा जोर वाढला असून, शुक्रवारी (२० नोव्हेंबर) शहरात या हंगामातील नीचांकी ११.३ अंश सेल्सिअस तापमानाची नोंद झाली. तर शिरूरमध्ये पारा थेट ९.३ अंशांपर्यंत घसरला. वाढत्या थंडीमुळे पहाटे घराबाहेर पडणाऱ्या नागरिकांना चांगलीच हुडहुडी भरली आहे. भारतीय हवामानशास्त्र विभागाच्या (खचऊ) अंदाजानुसार, पुढील दोन दिवस पुण्यात गारठा कायम राहण्याची शक्यता आहे. गेल्या चार दिवसांपासून शहरातील सकाळ आणि रात्रीच्या तापमानात लक्षणीय घट झाली आहे. त्यामुळे सकाळी फिरण्यासाठी आणि व्यायामासाठी बाहेर पडणारे नागरिक स्वेटर, जॅकेट आणि कानटोपी घालून घराबाहेर पडताना दिसत आहेत. शहरात सकाळी दहा वाजेपर्यंत हवेत गारवा जाणवत असून, दिवसभरातील उन्हाची तीव्रताही काहीशी कमी झाली आहे. शुक्रवारी कमाल तापमान ३०.५ अंश सेल्सिअस नोंदवण्यात आले.पाषाण, हवेली, एनडीए आणि सिंहगड रस्ता परिसरात थंडीचा प्रभाव अधिक जाणवत आहे. तर मगरपट्टा आणि चिंचवड भागात तुलनेने तापमान अधिक नोंदवण्यात आले. दरम्यान, मध्य महाराष्ट्रातही गेल्या दोन दिवसांत तापमानात लक्षणीय घट झाली आहे. राज्यातील सर्वाधिक ३४.४ अंश सेल्सिअस तापमान सोलापूरमध्ये, तर सर्वात कमी ८ अंश सेल्सिअस तापमान जळगावमध्ये नोंदवण्यात आले. हवामान विभागाच्या अंदाजानुसार, पुढील चार दिवस राज्यात हवामान कोरडे राहणार असून, सकाळचा गारठा कायम राहण्याची शक्यता आहे. मात्र, आगामी दिवसांत किमान तापमानात किंचित वाढ होण्याची शक्यताही व्यक्त करण्यात आली आहे.

अनुपस्थित व स्थलांतरित मतदारांना मतदार यादीत नाव समाविष्ट करण्याची संधी; परिशिष्ट-ब व परिशिष्ट-क भरावे

पुणे : विशेष सखोल पुनरीक्षण (एसआयआर) प्रक्रियेदरम्यान काही कारणास्तव घरी अनुपस्थित असलेले किंवा कामानिमित्त परदेशात गेलेले मतदार तसेच पत्ता बदलल्यामुळे मसुदा मतदार यादीत नाव समाविष्ट न होऊ शकलेले मतदार यांना अंतिम मतदार यादीत नाव समाविष्ट करण्याची संधी उपलब्ध करून देण्यात आली आहे. यासाठी संबंधित मतदारांनी आवश्यकतेनुसार परिशिष्ट-ब किंवा परिशिष्ट-क भरून द्यावे, असे आवाहन करण्यात आले आहे.

एसआयआर प्रक्रियेदरम्यान प्रगणकांकडून गणना अर्जाचे (एन्युमरेशन फॉर्म) वाटप करण्यात येत असताना काही मतदार कामानिमित्त परदेशात गेले होते किंवा मतदार यादीत नमूद केलेल्या पत्त्यावर उपलब्ध नव्हते. अशा मतदारांना परिशिष्ट-ब भरून पुन्हा अंतिम मतदार यादीत नाव समाविष्ट करण्यासाठी अर्ज करता येणार आहे. तसेच, ज्या मतदारांची नावे अनुपस्थित, स्थलांतरित, मृत अथवा दुबार (एएसडीडी) या वर्गवारीत समाविष्ट झाल्यामुळे मसुदा मतदार यादीत आलेली नाहीत आणि जे मतदार आता मतदार यादीतील जुन्या पत्त्यावर राहत नसून अन्य ठिकाणी स्थलांतरित झाले आहेत, त्यांनी परिशिष्ट-क भरावे. अशा मतदारांनी पुण्यातील जुन्या मतदार यादीत नमूद असलेल्या पत्त्याच्या भागातील मतदान केंद्रस्तरीय अधिकारी (बीएलओ) यांच्याकडून परिशिष्ट-क प्राप्त करून घ्यावे आणि स्थलांतरित झालेल्या नवीन ठिकाणी ते सादर करावे. यामुळे संबंधित मतदाराचे नाव नवीन ठिकाणच्या मतदार यादीत समाविष्ट होण्यास मदत होईल. यासाठी नमुना क्रमांक ८ भरू नये, असेही स्पष्ट करण्यात आले आहे. आपल्या भागातील बीएलओ कोण आहेत, हे जाणून घेण्यासाठी भारत निवडणूक आयोगाच्या संकेतस्थळावरील 'बुक अ कॉल विथ बीएलओ' या सुविधेचा वापर करता येईल. तसेच, एएसडीडी यादी पुणे जिल्हा प्रशासनाच्या asddlist.pune.gov.in या संकेतस्थळावर उपलब्ध आहे.

मतदारांनी आपल्या परिस्थितीनुसार योग्य ते परिशिष्ट भरून आवश्यक प्रक्रिया पूर्ण करावी, असे आवाहन जिल्हा निवडणूक यंत्रणेमार्फत करण्यात आले आहे.

महाविद्यालय सासवड येथे 'दीक्षारंभ व पालक सभा उत्साहात संपन्न

सासवड / प्रतिनिधी

पुणे जिल्हा शिक्षण मंडळाच्या शेठ गोविंद रघुनाथ साबळे औषधनिर्माणशास्त्र पदविका महाविद्यालय सासवड येथे प्रथम वर्ष डी. फार्मसी विद्यार्थ्यांसाठी 'दीक्षारंभ - Student Induction Programme cum Parent Meet' या कार्यक्रमाचे आयोजन उत्साहात करण्यात आले. नवप्रवेशित विद्यार्थ्यांना महाविद्यालयीन वातावरण, शैक्षणिक नियोजन, शिस्त तसेच फार्मसी क्षेत्रातील संधींची माहिती देण्यासह विद्यार्थी, पालक आणि महाविद्यालयातील सुसंवाद अधिक दृढ करणे, हा या कार्यक्रमाचा मुख्य उद्देश होता. कार्यक्रमाची सुरुवात दीपप्रज्वलन आणि स्वागत गीताने झाली. याप्रसंगी महाविद्यालयाच्या प्राचार्य डॉ. राजश्री चव्हाण, पदविका विभागप्रमुख प्रा. विशाखा गायकवाड, शैक्षणिक विभागप्रमुख प्रा. सीमा केंजळे यांच्यासह प्रमुख पाहुणे म्हणून नॅशनल फार्मसी वेल्फेअर असोसिएशनचे (NPWA) कार्यकारी अध्यक्ष तथा भारती विद्यापीठ इन्स्टिट्यूट ऑफ फार्मसी, एरंडवणे (पुणे) येथील वरिष्ठ प्राध्यापक प्रा. प्रवीण प्रभाकर जावळे उपस्थित होते. प्रास्ताविकातून विद्यार्थ्यांच्या नवीन शैक्षणिक प्रवासाची दिशा स्पष्ट करण्यात आल्यानंतर प्राध्यापक व शिक्षकेतर कर्मचाऱ्यांचा परिचय करून देण्यात आला.

त्यानंतर महाविद्यालयातील विविध विभागांची सविस्तर माहिती विद्यार्थ्यांना व पालकांना देण्यात आली. नियम, विनियम, अँटी रॅगिंग, शिस्त, सुरक्षितता व तक्रार निवारण यंत्रणेबाबत प्रा. विशाखा गायकवाड यांनी मार्गदर्शन केले. अभ्यासक्रम, उपस्थिती व प्रात्यक्षिकांविषयी प्रा. सीमा केंजळे यांनी तर परीक्षेचे स्वरूप, नियम व गुणांकन पद्धतीबाबत प्रा. प्रतिमा गरुड यांनी माहिती दिली. प्रशिक्षण व प्लेसमेंट सेल तसेच फार्मसीतील करिअर संधींबाबत प्रा. प्रशांत गायकवाड, सहशालेय व सांस्कृतिक उपक्रमांबाबत प्रा. चैत्राली काळे, ग्रंथालय सुविधांबाबत श्री. तानाजी सातव आणि शासकीय शिष्यवृत्ती योजनांबाबत नितीन दरेकर यांनी सविस्तर मार्गदर्शन केले. पालक प्रतिनिधींनी नारायण नाथ यांनी आपले मनोगत व्यक्त करत महाविद्यालय व पालक यांच्यातील समन्वयाचे महत्त्व अधोरेखित केले. प्राचार्या डॉ. राजश्री चव्हाण यांनी आपल्या मनोगतातून महाविद्यालयाची शिस्त, संस्कार आणि उज्ज्वल भवितव्यासाठी विद्यार्थ्यांना शुभेच्छा दिल्या. कार्यक्रमाचे प्रमुख पाहुणे प्रा. प्रवीण जावळे यांनी विद्यार्थ्यांना फार्मसी क्षेत्राकडे पाहण्याचा व्यापक दृष्टिकोन दिला. फार्मसी हे केवळ औषधनिर्मितीपुरते मर्यादित नसून आरोग्य क्षेत्रातील अत्यंत महत्त्वाचे व मानवतेची सेवा करणारे क्षेत्र असल्याचे त्यांनी स्पष्ट केले. भारत देश जगाला औषधे पुरवणारा देश असून भारतातून उभारलेल्या बहुराष्ट्रीय कंपन्या जगभरात कार्यरत असल्याचे त्यांनी नमूद केले. केवळ पुस्तकी ज्ञान व प्रमाणपत्रांपुरते मर्यादित न राहता समृद्ध ज्ञानाची तिजोरी संकलित करून संशोधनात योगदान द्यावे, असे आवाहन त्यांनी केले. तसेच गुणवत्तापूर्ण व सुरक्षित औषधे, पेटंट संशोधनाची संधी, केंद्र सरकारच्या योजना या बाबींवर त्यांनी विशेष भर दिला.

पूर्ववैमनस्यातून दाम्पत्यावर टोळक्याचा हल्ला; पत्नीच्या डोळ्यात मिरची पूड फेकली, मोटारीची तोडफोड; महिलेला अटक

पुणे :पूर्ववैमनस्यातून तरुणाला अडवून शस्त्राने हल्ला करत त्याच्या पत्नीलाही बेदम मारहाण केल्याची घटना हडपसरमधील माळवाडी परिसरात घडली. आरोपींनी तरुणाच्या मोटारीची तोडफोड केली. तसेच भांडण सोडवण्यासाठी आलेल्या पत्नीच्या डोळ्यात मिरची पूड फेकल्याचा धक्कादायक प्रकार समोर आला आहे. या प्रकरणी हडपसर पोलिसांनी एका महिलेला अटक केली असून, सहा जणांविरुद्ध गुन्हा दाखल करण्यात आला आहे.

स्वाती विनोद कदम डुरींळ तळपेव घरवरा (वय ३७, रा. भैरवनाथ चौक, माळवाडी, हडपसर) असे अटक करण्यात आलेल्या महिलेचे नाव आहे. याबाबत पीडित तरुणाने हडपसर पोलीस ठाण्यात फिर्याद दिली आहे. पोलिसांनी दिलेल्या माहितीनुसार, फिर्यादी तरुणाचा आरोपींसोबत पूर्वी वाद झाला होता. शुक्रवारी मध्यरात्री दीडच्या सुमारास तरुण आपल्या मित्राला सोडून घरी परतत होता. त्यावेळी माळवाडी परिसरात आरोपींच्या टोळक्याने त्याला अडवले.

आरोपींनी तरुणाला शिवीगाळ करत मारहाण करण्यास सुरुवात केली. त्यानंतर त्याच्यावर शस्त्राने वार करण्यात आल्याचे फिर्यादीत नमूद आहे. याच वेळी आरोपींनी त्याच्या मोटारीचीही तोडफोड केली.

पतीला मारहाण होत असल्याचे पाहून त्याच्या पत्नीने मध्यस्थी करत भांडण सोडवण्याचा प्रयत्न केला. मात्र, आरोपींनी तिलाही मारहाण केली. एवढ्यावरच न थांबता तिच्या डोळ्यात मिरची पूड फेकल्याचा आरोप करण्यात आला आहे. या प्रकारामुळे परिसरात खळबळ उडाली. घटनेनंतर पीडित तरुणाने हडपसर पोलीस ठाण्यात धाव घेत तक्रार दाखल केली. या प्रकरणी हडपसर पोलिसांनी एका महिलेसह सहा जणांविरुद्ध गुन्हा दाखल केला आहे. त्यापैकी स्वाती कदम हिला अटक करण्यात आली असून, अन्य आरोपींच्या सहभागाबाबत तपास सुरू आहे. या प्रकरणाचा पुढील तपास पोलीस उपनिरीक्षक सुप्रिया कोलेवाड करत आहेत.

मठाबाहेरील बेकायदेशीर अन्नछत्र समितीवर एफडीएची कारवाई!

पुणे : सद्गुरू शंकर महाराज १९४७ साली जुन्या पुणे-सातारा रस्त्यावरील धनकवडी येथे समाधिस्त झाले. पुढे या समाधीची देखभाल करून पूजा-अर्चा व भंडारा (सामुदायिक अन्नदानाची धार्मिक परंपरा) करण्याच्या उद्देशाने १९६९ साली भक्तांनी श्री सद्गुरू संतवर्य योगीराज शंकर महाराज समाधी ट्रस्ट (ए-७९३) स्थापन केला. समाधी वर्षापासून आजपर्यंत गेली ७९ वर्षे दर महिन्याच्या दुर्गाष्टमीस पालखी व भंडारा करण्याची प्रथा सुरू आहे.

पुढे २००७-०८ च्या दरम्यान ट्रस्टने सभामंडपाच्या बाजूला मालकीच्या मोकळ्या जागेत भव्य इमारतीचे बांधकाम सुरू केले. याच वर्षी जागेअभावी समाधी अष्टमीस महाप्रसाद वाटप करणे शक्य नव्हते. काही भक्त व सेवेकऱ्यांनी रस्त्यावर प्रसाद बनवून वाटप करू, असा प्रस्ताव तत्कालीन विश्वस्तांसमोर मांडला. त्यास ट्रस्टने नकार दिला.

परंतु काही निवडक सेवेकऱ्यांनी परवानगी नसतानाही वर्गणी गोळा करून प्रसाद रस्त्यावर बनवून वाटप केला आणि इथेच अनधिकृत अन्नछत्र मंडळाचा जन्म झाला. याच मंडळींनी गरज नसतानाही पुढे अष्टमीस मठाबाहेर प्रसाद करण्याच्या हट्टापायी वादंग सुरू केला. यासाठी समाधी ट्रस्टने न्यायालयात धाव घेऊन अखेर न्यायालयाचा मनाई हुकूम आणला.

समितीने देणग्या गोळा करण्याचा स्टॉल मठापासून दूर नेऊन उपक्रमही मठामागे सुरू केला. परंतु २०१९ साली पुन्हा याच समितीने स्टॉल मठाच्या दारात आणला. त्यानंतर धर्मादाय आयुक्तांनी पुन्हा मनाई हुकूम बजावला आणि पुणे महानगरपालिकेच्या न्यायालयानेसुद्धा स्टॉल हटवण्याचे आदेश दिले. आता पुणे महानगरपालिकेच्या अतिक्रमण विभागाकडून अंतिम कारवाई होण्याची अपेक्षा आहे.

प्रकटदिनाच्या सोहळ्याच्या पार्श्वभूमीवर समाधी मठाच्या स्वयंपाकघराची अन्न व औषध प्रशासनाच्या (एफडीए) अधिकाऱ्यांकडून तपासणी करण्यात आली. या तपासणीत कोणत्याही प्रकारच्या त्रुटी आढळून आल्या नाहीत.

परंतु सदर अन्नछत्र समितीच्या प्रसाद तयार करण्याच्या जागेत एफडीए प्रशासनाला गंभीर त्रुटी निदर्शनास आल्याने अन्नछत्राच्या कारभारावर मनाई हुकूम बजावत अन्न तयार करण्यास मज्जाव करण्यात आला आहे. सदर मनाई हुकमात मूळ समाधी ट्रस्टच्या नावात आणि अन्नछत्र समितीच्या नावात 'सद्गुरू शंकर महाराज' या नामसाधर्म्यामुळे आम जनतेत कारवाई समाधी मठावरच झाली, असा गैरसमज पसरला.

पुणे जिल्ह्यात १९ हजार एकर क्षेत्रासाठी ज्वारी बियाणे तर ६ हजार एकर क्षेत्रासाठी मोफत हरभरा बियाणाचा कृषी विभागाकडून पुरवठा

पुणे / प्रतिनिधी

पुणे जिल्ह्यात कृषी विभागाकडून जिल्ह्यातील १३ तालुक्यातील शेतकऱ्यांना राष्ट्रीय अन्नसुरक्षा पोषण अभियान योजनेअंतर्गत ज्वारी पिकाच्या फुले यशोमती या वाणाचे १९ हजार ७५५ एकर क्षेत्रासाठी मोफत बियाणे पुरवठा करण्यात आला आहे. बियाणे वाटप करण्यात आलेल्या बहुतांश ठिकाणी पेरणी पूर्ण झाली आहे.

चालू वर्षी दुष्काळी परिस्थिती असल्यामुळे जनावरांच्या चाऱ्याचा मोठा प्रश्न निर्माण होऊ शकतो या पार्श्वभूमीवर कृषी विभागाकडून मोठ्या प्रमाणात शेतकऱ्यांना मोफत बियाणे पुरवठा करण्यात आला आहे. यामुळे रब्बी हंगामात विहिरी, कॅनॉल, तलाव बोअरवेल या ठिकाणी पाणी उपलब्ध होऊ शकते अशा ठिकाणी ज्वारी पिकाची पेरणी केल्यानंतर त्यास २ ते ३ संरक्षित पाणी मिळाले तर ज्वारीचे धान्याचे उत्पादन होईल तसेच जनावरांसाठी मोठ्या प्रमाणात कडबा उपलब्ध होईल, यामुळे चारा टंचाईचा प्रश्न देखील निकाली निघू शकतो.

शेतकऱ्यांना अजून १० हजार एकर क्षेत्रावर मोफत बियाणाचा पुरवठा करण्याचे नियोजन कृषी विभागाकडून सुरू असून, सदर बियाणे येत्या २ ते ३ दिवसात शेतकऱ्यांना वाटप करण्यात येणार आहे तरी ज्या शेतकऱ्यांना ज्वारी पिकाची पेरणी करायची आहे अशा शेतकऱ्यांनी महाडीबीटी पोर्टलवर मोठ्या प्रमाणात अर्ज करावेत असे आवाहन करण्यात आले आहे.

रब्बी हंगामात पुणे जिल्ह्यात हरभरा हे प्रमुख पीक आहे. हरभरा पिकास कमी प्रमाणात पाणी लागते. २ ते ३ वेळेस पाणी दिल्यास हरभरा पीकाचे उत्पादन चांगले येते व जमिनीचा पोत देखील सुधारतो. हरभरा कमी पाण्यात येणारे पीक असल्यामुळे शेतकऱ्यांचा हरभरा पिकास चालू वर्षी मोठ्या प्रमाणात पसंती आहे . ज्या ठिकाणी ऊस तुटून जात आहे व उन्हाळ्यात पाण्याची कमतरता भासू शकते अशा ठिकाणी उसाचा खोडवा न राखता हरभरा पीक केल्यास, पीक फेरपालट होऊन बेवडदेखील होतो व जमिनीचा पोत सुधारण्यास मदत होते तसेच पुढील पीक चांगल्या प्रमाणात घेता येते.याकरिता चालू रब्बी हंगामात कृषी विभागाने जिल्ह्यात जवळपास ६ हजार ३२० एकर क्षेत्रासाठी हरभराचे मोफत बियाणे वाटप केले आहे. तसेच यापुढे शेतकऱ्यांच्या मागणीनुसार हरभरा बियाणाचे महाडीबीटी पोर्टलवर प्रमाणित बियाणे या घटकासाठी अर्ज न करता मिनीकिट या घटकासाठी अर्ज करावेत, असे आवाहन जिल्हा अधीक्षक कृषी अधिकारी वैभव तांबे यांनी केले आहे.

पुणे जिल्ह्यात कृषी विभागाकडून जिल्ह्यातील १३ तालुक्यातील शेतकऱ्यांना राष्ट्रीय अन्नसुरक्षा पोषण अभियान योजनेअंतर्गत ज्वारी पिकाच्या फुले यशोमती या वाणाचे १९ हजार ७५५ एकर क्षेत्रासाठी मोफत बियाणे पुरवठा करण्यात आला आहे. बियाणे वाटप करण्यात आलेल्या बहुतांश ठिकाणी पेरणी पूर्ण झाली आहे.

फॉर्म-ए-सार्वजनिक सूचना

(भारतीय दिवाळखोरी आणि नादारी मंडळ (स्वैच्छिक समापन प्रक्रिया) विनियम, २०१७ चा नियम १४)

मारंगोनी मशिनरी इंडिया प्रायव्हेट लिमिटेडच्या भागधारकांच्या हितार्थ

१	कंपनीचे नाव	मारंगोनी मशिनरी इंडिया प्रायव्हेट लिमिटेड
२	कंपनीच्या स्थापनेची तारीख	१२.०१.२०२१
३	ज्या प्राधिकरणाद्वारे कंपनीची स्थापना / नोंदणी झाली आहे.	आरओसी पुणे, कंपनी कायदा, २०१३ च्या तरतुदींनुसार समाविष्ट
४	कंपनीचा कॉर्पोरेट ओळख क्रमांक / मर्यादित दायित्व ओळख क्रमांक	U29200PN2021FTC197630
५	कंपनीच्या नोंदणीकृत कार्यालयाचा आणि मुख्य कार्यालयाचा पत्ता (असल्यास)	लेव्हल ९, टॉवर २, वर्ल्ड ट्रेड सेंटर, समोर ईओएन फ्री झोन, खराडी, पुणे ४११ ०१४
६	कॉर्पोरेट व्यक्तीच्या संदर्भात दिवाळखोरी सुरू होण्याची तारीख	२०.११.२०२६
७	दिवाळखोर व्यवस्थापकाचे नाव, पत्ता, ईमेल पत्ता, दूरध्वनी क्रमांक आणि नोंदणी क्रमांक	रवी कपूर ४०२, शैवल प्लाझा, गुजरात कॉलेज जवळ, एलिसब्रिज, अहमदाबाद ३८० ००६ ई-मेल: ravi@ravics.com दूरध्वनी क्रमांक: ९८२५०६३१४७ आयबी नोंदणी क्रमांक: IBBI/IPA-002/IP-N00121/2017-18/10290
८	दावे सादर करण्याची अंतिम तारीख	१९.१२.२०२६

याद्वारे सूचना देण्यात येत आहे की, मारंगोनी मशिनरी इंडिया प्रायव्हेट लिमिटेडने २० नोव्हेंबर २०२६ रोजी ऐच्छिक दिवाळखोरी सुरू केली आहे. मारंगोनी मशिनरी इंडिया प्रायव्हेट लिमिटेडचे हितधारक खालीलप्रमाणे आहेत. याद्वारे, आयटम ७ समोर नमूद केलेल्या पत्त्यावर, लिक्विडेटरकडे १९ डिसेंबर २०२६ रोजी किंवा त्यापूर्वी, त्यांच्या दाव्यांचा पुरावा सादर करण्याचे आवाहन करण्यात येत आहे. आर्थिक धनकोंनी त्यांच्या दाव्यांचा पुरावा केवळ इलेक्ट्रॉनिक माध्यमांद्वारे सादर करावा. इतर सर्व भागधारक दाव्यांचा पुरावा व्यक्तिशः, टपालाने किंवा इलेक्ट्रॉनिक माध्यमांद्वारे सादर करू शकतात. खोटे किंवा दिशाभूल करणारे दाव्यांचे पुरावे सादर केल्यास दंड आकारला जाईल.

रवी कपूर,
मारंगोनी मशिनरी इंडिया प्रायव्हेट लिमिटेडचे लिक्विडेटर
(स्वैच्छिक लिक्विडेशन अंतर्गत) आयबी नोंदणी क्रमांक :
IBBI/IPA-002/IP-N00121/2017-18/10290

दिनांक: २१-११-२०२६
ठिकाण: अहमदाबाद

मालक, मुद्रक, प्रकाशक, संपादक अशोक विठ्ठल सोनवणे यांनी शितल प्रिंटर्स, भूषणनगर, पोस्ट केडगाव (देवी) तालुका आणि जिल्हा अहमदनगर पिन-४१४००१ (महाराष्ट्र) येथे दैनिक लोकमंथन मुद्रित केले. व ४३१ सोमवार पेठ, सिद्धीविनायक केशर पुणे पिन नंबर ४११०११ महाराष्ट्र येथे प्रकाशित केले. RNI : MAHMAR/2011/40983. Email - lokmanthan.pune@gmail.com